

**GOVERNMENT OF INDIA  
INFORMATION AND BROADCASTING  
LOK SABHA**

UNSTARRED QUESTION NO:2411

ANSWERED ON:16.08.2011

REVIEW OF REALITY SHOWS

Baitha Shri Kameshwar ;Bundela Shri Jeetendra Singh;Verma Shri Sajjan Singh;Vinay Kumar Alias Vinnu Shri

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) whether the Government is aware that TV reality shows are playing with the sentiments of the people;
- (b) if so, the reaction of the Government thereto;
- (c) whether the Government has reviewed/ assessed/ proposes to review the adverse impact/effect on children/ common people/ society through such shows exhibiting wrong values, highlighting bigamy, violence, vulgarity etc;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the concrete measures taken/proposed to be taken by the Government in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION & BROADCASTING (SHRI C.M. JATUA)

(a) & (b) No such study has been brought to the notice of the Government. However, some instances of violations of Programme Code in Reality shows shown on TV channels have been brought to the notice of the Government. Whenever violations are brought to the notice of the Government action is taken as per provisions of the Programme and Advertising Codes prescribed under the Cable TV Networks (Regulation) Act, 1995 and Rules framed thereunder.

(c) There is no such proposal.

(d) Does not arise.

(e) All programmes telecast on TV channels, transmitted/retransmitted through the Cable TV networks, are required to adhere to the Programme and Advertising Codes prescribed under the Cable TV Networks (Regulation) Act, 1995 and rules framed thereunder. Action is taken as per rules whenever any violation of Code is brought to the notice of the Government. The Government has set up an Electronic Media Monitoring Centre (EMMC) to monitor the violations of Programme & Advertising Codes by TV Channels. There is a Scrutiny Committee in EMMC which looks into the violations of advertisement code and reports to the Ministry. Ministry takes cognizance of the violations reported by the Scrutiny Committee and places the matter before Inter Ministerial Committee (IMC) which has been constituted to look into the specific violations of Programme and Advertising Codes. Action is taken on the basis of recommendations of IMC.